[Shri T. S. Pattabiraman] provision to give these powers to the President for the enactment of such laws, because he knows full well that if the Ordinances are to be given effect to his own case with the people will not carry conviction

SHRI V. VENKATARAMAN Which are those Ordi (Andhra) nances?

SHRI T S. PATTABIRAMAN the hon Member should know that Andhra has been separated from us, and if he wants. I can tell him all the clauses of the Ordinances. But I think he can better come to the lobby and take a dictation from me not want to waste time here know, Sir, that certain things have been done by the Andhra Ministry are not favourable to the Opposition parties including Krishikaı Lok Party, to which the hon Member belongs The activities of those people against the Congress regime have been marked by the they should people And after all. not glut over their victory; it was a one-vote victory, which could have been any way (Interruptions.) I am not prepared to yield to the hon. Sir, I do not want any Member. interruptions But if my friends are willing to take anything back, then, of course I do not mind it

THE VICE-CHAIRMAN (SHRI V K. The hon Member may just DHAGE) wait for one minute. Mr Narayan Sinha will lay certain papers on the Table

REPORT OF JOINT COMMITTEE OF THE HOUSES ON THE UNTOUCHABILITY (OFFENCES) BILL, 1954

THE MINISTER FOR PARLIAMEN-TARY AFFAIRS (Shri SATYA NARAYAN SINHA): Sir, with your permission. on behalf of Dr. Kailas Nath Katju, I beg to lay

Joint Committee of the Houses on the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising nercirom

THE ANDHRA STATE LEGISLA-TURE (DELEGATION OF POWERS) BILL, 1954-continued

SHRI T S PATTABIRAMAN: Sir. certain agrarian reforms have been effected there, and also by an executive order, they have made a very generous attempt to solve the land problem, and also to relieve the hurden of the ryots

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People who pay less than Rs 10 as kist have been covered by the executive order, and many such good actions have been done by tne former regime, but the other parties joined together on a particular issue to oust the Ministry Today ordinances which have been promulgated for the well-being of the people, for the benefit of the people, because the tiller of the soil has been guaranteed the right to his land, require immediate ratification before the 10th of this month. That is the urgency of this measure In saying this, I would like to point out that the activities of some of the parties there had been very unhealthy, and as a result, this situation has arisen. Today, hon Members of the Opposition are criticising the President's rule. but they must remember that it is a consequence of their own actions. They did not allow popular democratic government to function there. not allow any popular They did measures to be undertaken In order to prevent the popular Ministry from doing it, the various parties joined together, forgetting their political affiliations, forgetting their political convictions, sunk all their differences. and passed a vote of no-confidence against the Congress Government of The Communist thinks that in the next election they the Table a copy of the Report of the | will be able to come out with flying